

GOVERNMENT OF PUNJAB

**EXCISE AND TAXATION COMMISSIONER'S OFFICE,
PUNJAB, PATIALA**

NOTIFICATION

The 28 March, 2013

No. G.S.R.23 /P.A.1/1914/Ss. 5 and 24/ Amd. (39)/2013. – In exercise of the powers conferred by section 5 read with section 24 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following orders, further to amend the Punjab Intoxicants Licence and Sales Orders, 1956, namely :-

ORDERS

1. (1) These Orders may be called the Punjab Intoxicants Licence and Sales (First Amendment) Orders, 2013.

(2) They shall come into force on and with effect from the first day of April, 2013.

2. In the Punjab Intoxicants Licence and Sales Orders, 1956, in order 2, in clause (h), for the figures and sign "2013-14", the figures and sign "2014-15" shall be substituted.

D.P. REDDY,

Financial Commissioner Taxation and
Secretary to Government of Punjab,
Department of Excise and Taxation.